
(2020) 10 MP CK 0071

In the Madhya Pradesh High Court

Case No : Criminal Appeal No. 5141 Of 2020

Kamal S/O Rameshwar Parmar

APPELLANT

Vs

State Of M.P

RESPONDENT

Date of Decision : 08-10-2020

Acts Referred:

Scheduled Caste And Scheduled Tribe (Prevention Of Atrocities) Act, 1989 — Section 14(A)(2)

Citation : (2020) 10 MP CK 0071

Hon'ble Judges : Virender Singh, J

Bench : Single Bench

Advocate : Manohar Singh Chouhan, Amit Rawal,

Final Decision : Allowed

Judgement

Virender Singh, J

1. Heard through video conferencing.

Crime No.

Under Section

Police Station

390/2019

302, 120 B of IPC and Section 3(2)(V) of the SC/ST Act

Kanwan Dhar

As declared by the appellant, this is the second application under Section 14 A(2) of the SC/ST Act for grant of temporary bail on the ground of death of mother of the appellant on 28.9.2020.

2. The factum of death is verified by learned panel lawyer.

3. In view of the aforesaid and the other facts and circumstances of the case, I deem it appropriate to allow temporary bail to the appellant.

4. Therefore, without expressing any opinion on the merits of the case, prayer for grant of temporary bail is allowed and it is directed that the appellant Kamal S/o Rameshwar Parmar shall be released on bail temporarily with effect from today i.e 8.10.2020 to 14.10.2020 subject to his furnishing a bail bond of Rs.1,00,000/- (Rs. One Lakh Only) with one local surety in the like amount to the satisfaction of the Trial Court with an undertaking that he will surrender immediately on 15.10.2020.